Central Administrative Tribunal Principal Bench, New Delhi

OA No.3554/2014 with MA 853/2016

This the 10th day of March, 2016

Hon'ble Mr. Justice M.S. Sullar, Member, (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Issar Husain, Age 38 years
S/o Late Shri Jabbar Husain,
Ex-Khalasi
Under Sr.Section Engineer (P-Way),
Northern Central Railway Jhansi
R/o C-28, Upper Ground Floor
Gali No.12, Mayur Vihar Phase-I
New Delhi. ... Applicant

(By Advocate : Ms. Meenu Mainee)

Versus

Inion of India: Through

- General Manager, Northern Central Railway, Allahabad
- Divisional Railway Manager, Northern Central Railway, Jhansi.
- Assistant Divisional Engineer (HQ),
 Northern Central Railway,
 Jhansi.
 Respondents

(By Advocate: Shailendra Tiwary)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S.Sullar, M(J):

At the very outset, learned counsel for the applicant intends to withdraw this Original Application, to enable him (applicant) to file fresh OA

to challenge the impugned punishment order dated 18.06.2014 (Annexure A-1) and order dated 27.11.2014 (Annexure M.A.-1) of the appellate authority.

Therefore, the OA is hereby dismissed as withdrawn with the aforesaid 2. liberty as prayed for.

(Nita Chowdhury) Member(A)

(Justice M.S. Sullar) Member(J)

/rb/